

(a) whether it is a fact that the number of judges in Supreme Court has been increased from 26 to 30;

(b) if so, whether there is corresponding increase in the officers and staff working in the Supreme Court Registry; and

(c) if not, the reasons for continuing with the same number of officers and staff when the number of Courts have been increased?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The number of Judges in the Supreme Court, excluding the Chief Justice of India, was increased from 25 to 30 *vide* the Supreme Court (Number of Judges) Amendment Act, 2008.

(b) and (c) The Registry of the Supreme Court is taking necessary steps to increase the number of officers and staff working in the Supreme Court Registry.

Status of Law Commission's reports

2696. SHRI KALRAJ MISHRA:

SHRI O.T. LEPCHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the reports of the Law Commission are not laid on the Table of both the Houses of Parliament;

(b) if so, the reasons therefor;

(c) whether it is also a fact that previously the reports of the Law Commission were used to be laid before both the Houses of Parliament;

(d) if so, the reasons for stopping this practice; and

(e) whether Government would resume the practice of laying of Law Commission's report in Parliament?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) Does not arise.

(c) The Reports of the Law Commission are still laid on the Table of both the Houses of Parliament.

(d) and (e) Does not arise.

Participation in International Conference of Jurists

2697. SHRIMATI T. RATNA BAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is attending the International Conference of Jurists in 2010 in Pakistan;

(b) if so, the details thereof; and

(c) the issues likely to be raised by the delegation at the said Conference?